

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 170/Chd/J&K/2018**

**In the matter of:**

Miras Foods Pvt.Ltd. ...Petitioner  
Versus  
Registrar of Companies,  
Jammu and Kashmir ...Respondent

Present: Mr.Vishav Bharti Gupta, Advocate for the petitioner

Notice of this petition to the Registrar of Companies, Jammu and Kashmir at Jammu and also to the Income Tax Department through the Nodal Officer – Principal Chief Commissioner of Income Tax, NWR, Aaykar Bhawan, Sector 17-E, Chandigarh for 20.09.2018. Petitioner shall collect the notices from the Registry and send the same along with copy of the petition and entire paper book to the aforesaid authorities immediately by speed post and file affidavit of service along with postal receipts and tracking reports at least 3 days before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

Aug 20, 2018  
subbu